IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-159/252/ND/2018

In the matter of:

Saria ICE and Cold Storage (P) Ltd.

....PETITIONER

SECTION:

Under Section 252

Order delivered on 20.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

1.9

For the Respondent/Corporate Debtor:: -

For the Intervener

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ORDER

Learned authorized representative for the Appellant is present and moves this appeal. It is represented by the Ld. AR of the appellant that an advance copy of the appeal along with annexure has been duly served upon the office of the Registrar of Companies, being the respondent as well as to the Income tax Department and proof of the same has been annexed with the typed set of documents. It is evident that the Respondent ROC has been served on 04.2.2018 and the same has been served on 10.2.2018 on the Income tax Department. However, it is seen from the perusal of the record of this Tribunal that while sending notice to the Income tax Department, Pan number has not been mentioned.

In the circumstances, the Appellant shall issue a fresh notice to the Income tax Department stating the Pan number also in relation to the next date of hearing which is fixed on 12.3.2018. In the meanwhile, ROC to file its reply to the appeal.

List on 12.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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